

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.294/2007

Friday this the 7 th day of December, 2007.

CORAM:

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

1. K.K.Abdulla Koya,
S/o B.K.Shaikoya Haji,
Kandadiyakkal House, Amini Island,
working as Foreman (Civil), Grade-II,
Lakshadweep Harbour Works, Amini.
2. T. Eyyas, S/o Kasim,
Thattanoda House, Amini,
Working as Watchman,
Lakshadweep Harbour Works, Amini. Applicants

(By Advocate Shri T.M.Kochunni)

Vs.

1. The Union of India, represented by
Secretary, Ministry of Shipping, New Delhi.
2. Under Secretary to Government of India,
Ministry of Finance, Department of Expenditure,
New Delhi.
3. The Chief Engineer & Administrator,
Andaman Lakshadweep Harbour Works,
Port Blair 74401.
4. The Deputy Chief Engineer,
Lakshadweep Harbour Works, Kavarathi. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

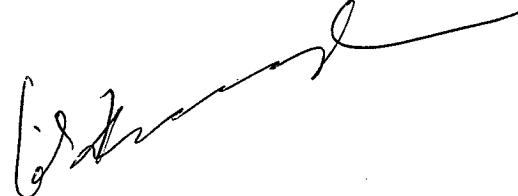
The application having been heard on 7.12.07
the Tribunal on the same day delivered the following:

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

When the matter was taken up, learned counsel for applicants submitted that
the O.A. has become infructuous as per the instructions received by him. Hence
O.A. is disposed of as infructuous.

Dated the 7th December 2007.


Dr.K.B.S.RAJAN
JUDICIAL MEMBER